

## ACT No. XIII OF 1911.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.  
(Received the assent of the Governor General on the 18th  
September 1911.)

An Act further to amend the Indian Christian  
Marriage Act, 1872.

WHEREAS it is expedient further to amend the  
Indian Christian Marriage Act, 1872; It is here- XV of 1872  
by enacted as follows:—

Short title.

1. This Act may be called the Indian Christian  
Marriage (Amendment) Act, 1911.

Substitution  
of new section  
81, Act XV  
of 1872.

2. For section 81 of the Indian Christian Marriage XV of 1872  
Act, 1872, the following section shall be substituted,  
namely:—

Certificates of  
certain  
marriages for  
Secretary of  
State.

“81. The Registrar General of Births, Deaths and  
Marriages and the officers appointed under section 56  
shall, at the end of every quarter in each year, select,  
from the certificates of marriages forwarded to them,  
respectively, during such quarter, the certificates of the  
marriages of which the Governor General in Council  
may desire that evidence shall be transmitted to  
England, and shall send the same certificates, signed  
by them respectively, to the Secretary of State for  
India.”